

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

State Vs. Ravi Avana

FIR No. RC2212020E0001

PS: CBI/EOU-IX/EO-111

**u/s 120B/419/420 IPC & 66D
IT Act**

17.08.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI.

Sh. Himanshu Sharma, Id. Counsel for the applicant/accused Ravi
Avana

Matter has been taken up through Video Conferencing hosted by
Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court
bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated
13.06.2020.

An application under section 438 Cr.P.C seeking anticipatory bail has
been received on behalf of the applicant/accused Ravi Avana. Scanned copy of
the same is available only for the perusal of the Presiding Officer. It has not
been forwarded to the Id. Sr.PP for CBI. Let the copy of the same be furnished
to Id. Sr.PP.

In the meanwhile, notice/link be sent to the IO for his appearance on
19.08.2020.

A copy of this order be sent to the computer branch for uploading on the
official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/17.08.2020

IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT,
NEW DELHI

CBI/301/2019
CBI Vs. Badrul Islam etc.

17.07.2020

Pr. (On screen): Sh. Praneet Sharma, Sr. PP for CBI
All accused persons are present
Sh. B.K. Wadhwa, Id. Counsel for A-1
Sh. Javed Akhtar, Id. Counsel for A2, A-3 and
A-4
Sh. Abhishek Kukkar, Id. Counsel for A-5

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Ld. Counsel for the accused persons are not willing for recording of the statements of accused persons through video conference and requested to record the statements when the courts resume their normal functioning.

At request, to come up for recording of the statements of accused persons on 07.09.2020.

A copy of this order be also sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(NIRJA BHATIA)

Special Judge (PC Act) CBI-03,
RADC/New Delhi /17.07.2020

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Subhash Chand Jain
C.C.No. 174/2019

17.08.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
A-1, A-2 and A-4 are present along with ld. Counsel
Sh. Mir Akhtar Hussain

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In reference to circular No. 322/RG/DHC/2020 dated 15.08.2020, no adverse orders are passed against the persons who are not present today. Let fresh notices / link be sent to them for the purposes of their appearance for the next date of hearing.

In the meanwhile, written submissions may be filed and received atleast 2 or 3 days before the next date of hearing.

Put up on 07.09.2020 for final arguments.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/17.08.2020